

## **TMC approaches NHRC, files case for manhandling protesting women wrestlers**

[https://www.business-standard.com/india-news/tmc-approaches-nhrc-files-case-for-manhandling-protesting-women-wrestlers-123053000790\\_1.html](https://www.business-standard.com/india-news/tmc-approaches-nhrc-files-case-for-manhandling-protesting-women-wrestlers-123053000790_1.html)

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The TMC has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers at Jantar Mantar here, party spokesperson Saket Gokhale said Tuesday.

The protesting wrestlers, including Vinesh Phogat, Sakshi Malik and Bajrang Punia, were detained on Sunday after they breached the security cordon while trying to move towards the new Parliament building. Soon after, the Delhi Police cleared the site of their over month-long sit-in at Jantar Mantar and said they will not be allowed to return there.

"On behalf of my party TMC (@AITCofficial), have filed a case with the National Human Rights Commission (NHRC) seeking action against Delhi Police for manhandling & assaulting our protesting women wrestlers. This is not only a violation of their fundamental right to protest but also a violation of their rights as women.

"We appeal to @India\_NHRC to be objective and impartial and take swift action on this," Gokhale tweeted.

Gokhale also said that West Bengal Chief Minister Mamata Banerjee had earlier condemned the alleged violence unleashed by the Modi government and the Delhi Police against the women wrestlers.

"We stand unflinchingly with our women wrestlers and demand justice for them," he said.

The wrestlers had been protesting at Jantar Mantar since April 23 against Wrestling Federation of India chief and BJP MP Brij Bhushan Sharan Singh accusing him of sexually harassing women grapplers.

In the complaint to NHRC, the party has said that on May 28, 2023, the protesting women wrestlers were "brutally manhandled and assaulted by the Delhi Police despite the fact that they were unarmed and were protesting peacefully".

It also provided the apex human rights body some links to videos and photos of the protesting women wrestlers being "manhandled and beaten up" by the Delhi Police as "prima facie evidence".

The party said that peaceful protest is a fundamental right of every Indian citizen in a democracy and since the protest concerns a "grave offense" of sexual harassment against women wrestlers which is a "grave human rights violation".

"By manhandling these peacefully protesting women wrestlers, the Delhi Police has not only trampled on their fundamental right to protest but has also violated their human rights. This is even more serious because the protesters were women who deserve protection from the police and not manhandling and assault," the complaint said.

It said that this complaint is being filed with the NHRC, appealing for an urgent investigation and swift action into this incident.

"It is hoped that the NHRC will treat this with the due urgency that this complaint deserves and ensure justice for our women wrestlers who have alleged sexual harassment and are now being manhandled and beaten up purely for demanding justice," it said.

(Only the headline and picture of this report may have been reworked by the Business Standard staff; the rest of the content is auto-generated from a syndicated feed.)

## **TMC approaches NHRC, files case against Delhi Police for 'manhandling' protesting women wrestlers**

<https://www.ptinews.com/news/national/tmc-approaches-nhrc-files-case-against-delhi-police-for-manhandling-protesting-women-wrestlers-/580137.html>

New Delhi, May 30 (PTI) The TMC has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers at Jantar Mantar here, party spokesperson Saket Gokhale said Tuesday.

The protesting wrestlers, including Vinesh Phogat, Sakshi Malik and Bajrang Punia, were detained on Sunday after they breached the security cordon while trying to move towards the new Parliament building. Soon after, the Delhi Police cleared the site of their over month-long sit-in at Jantar Mantar and said they will not be allowed to return there.

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## **TMC Files Case Against Delhi Police For 'Assaulting' Women Wrestlers At Jantar Mantar**

<https://zeenews.india.com/india/tmc-files-case-against-delhi-police-for-assaulting-women-wrestlers-at-jantar-mantar-2615671.html>

Several wrestlers, including Vinesh Phogat, Sakshi Malik and Bajrang Punia, were detained on Sunday after they breached the security cordon while trying to move towards the new Parliament building

New Delhi: The Mamata Banerjee-led TMC has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers at Jantar Mantar, party spokesperson Saket Gokhale said Tuesday.

"On behalf of my party TMC (@AITCofficial), I have filed a case with the National Human Rights Commission (NHRC) seeking action against Delhi Police for manhandling & assaulting our protesting women wrestlers. This is not only a violation of their fundamental right to protest but also a violation of their rights as women. We appeal to @India\_NHRC to be objective and impartial and take swift action on this," Gokhale tweeted.

Gokhale also said that West Bengal Chief Minister Mamata Banerjee had earlier condemned the alleged violence unleashed by the Modi government and the Delhi Police against the women wrestlers. "We stand unflinchingly with our women wrestlers and demand justice for them," he said.

It may be noted that the protesting wrestlers, including Vinesh Phogat, Sakshi Malik and Bajrang Punia, were detained on Sunday after they breached the security cordon while trying to move towards the new Parliament building. Soon after, the Delhi Police cleared the site of their over month-long sit-in at Jantar Mantar and said they will not be allowed to return there.

Top wrestlers had been protesting at Jantar Mantar since April 23 against Wrestling Federation of India chief and BJP MP Brij Bhushan Sharan Singh accusing him of sexually harassing women grapplers.

In the complaint to NHRC, the party said that on May 28, 2023, the protesting women wrestlers were "brutally manhandled and assaulted by the Delhi Police despite the fact that they were unarmed and were protesting peacefully".

It also provided the apex human rights body with some links to videos and photos of the protesting women wrestlers being "manhandled and beaten up" by the Delhi Police as "prima facie evidence".

The party said that peaceful protest is a fundamental right of every Indian citizen in a democracy and since the protest concerns a "grave offense" of sexual harassment against women wrestlers which is a "grave human rights violation".

"By manhandling these peacefully protesting women wrestlers, the Delhi Police has not only trampled on their fundamental right to protest but has also violated their human rights. This is even more serious because the protesters were women who deserve protection from the police and not manhandling and assault," the complaint said.

It said that this complaint is being filed with the NHRC, appealing for an urgent investigation and swift action into this incident. "It is hoped that the NHRC will treat this with the due urgency that this complaint deserves and ensure justice for our women wrestlers who have alleged sexual harassment and are now being manhandled and beaten up purely for demanding justice," it said.

## Didi in touch with wrestlers, extends support

<https://timesofindia.indiatimes.com/city/kolkata/didi-in-touch-with-wrestlers-extends-support/articleshow/100635920.cms>

Kolkata: CM Mamata Banerjee on Tuesday spoke to the protesting wrestlers over phone and expressed her solidarity with them. She also announced a rally in Kolkata on Wednesday by the state's sportspersons in support of the wrestlers' cause, reports Tamaghna Banerjee.

"I spoke with them this afternoon and told them they have our full support. I told them they have made the nation proud by winning international medals and now we owe them total support in their movement," Banerjee said.

The CM, however, refrained from commenting on the wrestlers' decision to immerse their medals in Ganga as a mark of protest. "It is ultimately their decision how they want to protest. They have been tortured brutally and the government didn't even adhere to the Supreme Court order. The man who has harassed so many wrestlers hasn't been arrested yet," she said.

Reacting to the fact that the wrestlers were beaten up and heckled by police on the day the new Parliament building was being inaugurated, Banerjee said: "Prayers are answered only when someone pays respect to humanity and worships it. The fact that the government is broadcasting puja rituals on one hand and is breaking hearts on the other cannot be tolerated."

Meanwhile, Trinamool Congress has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers. The case was filed by party spokesperson Saket Gokhale. Rajya Sabha MP Derek O'Brien said a delegation of Trinamool MPs will meet the wrestlers at their new protest site. Multiple rallies in support of the wrestlers will also be taken out in the city on Wednesday.

The forum of artistes, cultural activists and intellectuals that has as its members the likes of Aparna Sen, Kaushik Sen, Bibhas Chakraborty, Bimal Chatterjee, Pratul Mukhopadhyay, Miratun Nahar and others issued a joint statement on Tuesday extending their solidarity with the wrestlers.

"It was PM Modi himself who felicitated these very wrestlers when they brightened the face of the country by winning medals in the Olympics, Asian and Commonwealth games. But now when they are demanding punitive action against an offender outraging modesty of the same wrestlers by demonstrating outside the Parliament House by exercising their constitutionally granted right to protest, the BJP government made a mockery of the much-clamoured democracy, let alone secularism, by meting out criminal treatment to these celebrated sportspersons. This attitude and action, we are compelled to say, smacks of the fascistic character of the government who has thus sullied Indian democracy and made the day of augury of the new Parliament House to be ever remembered as a black day," the statement read.

# Nationwide agitation with wrestlers on June 1: Kisan Morcha

TIMES NEWS NETWORK

**New Delhi:** The Samyukta Kisan Morcha (SKM), a joint platform of farmer unions that spearheaded protests against the now scrapped farm laws, has given a call for nationwide agitation in support of the protesting wrestlers. Demanding withdrawal of the FIRs that have been registered against the protestors and arrest of former Wrestling Federation of India (WFI) chief and BJP MP Brij Bhushan Saran Singh, the Morcha on Tuesday announced demonstrations across the country at the district and tehsil levels on June 1.

SKM will coordinate with trade unions and groups of women, youth and students besides traders and intellectuals. "SKM also announced demonstrations and effigy burning of Brij Bhushan Saran Singh at village and town centres on June 5, the day RSS workers and 'Mahants' have called a rally in support of Brij Bhushan Saran Singh at Ayodhya," the Morcha said in a press statement.

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## TMC PANEL TO VISIT NEW VENUE

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It said, "The crackdown against the protest infringes the citizens' right to protest which has been repeatedly upheld by the Supreme Court." Mamata's Trinamool Congress, which was one of the first parties to have come out in support of the protesting wrestlers also said that it would send a second delegation of MPs to sit in solidarity with them once they find a new venue for their protest.

The protestors have been barred from sitting at Jantar Mantar by the Delhi Police. TMC MP Derek O' Brien tweeted saying, "Dear Sakshee Malikkh, Bajrang Punia, Vinesh Phogat and all our champions, stay strong. On the second day of your protest at Jantar Mantar a team of All India Trinamool Congress MPs met you all in solidarity. A delegation of TMC MPs is standing by. Once you choose your new location, we will be there."

TMC has also given a petition to NHRC, seeking action against the Delhi Police for allegedly "manhandling and assaulting" protesting women wrestlers at Jantar Mantar, party spokesperson Saket Gokhale said. "We appeal to @India\_NHRC to be objective and impartial and take swift action on this," Gokhale tweeted. SKM will meet again on June 5.



## Govt didn't adhere to Supreme Court order, says Mamata

<https://timesofindia.indiatimes.com/city/kolkata/govt-didnt-adhere-to-supreme-court-order-says-mamata/articleshow/100636011.cms>

Kolkata: CM Mamata Banerjee on Tuesday said it was ultimately the decision of the wrestlers how they want to protest. "They have been tortured brutally and the government didn't even adhere to the Supreme Court order. The man who has harassed so many wrestlers hasn't been arrested yet," she said.

Reacting to the fact that the wrestlers were beaten up and heckled by police on the day the new Parliament building was being inaugurated, Banerjee said: "Prayers are answered only when someone pays respect to humanity and worships it. The fact that the government is broadcasting puja rituals on one hand and is breaking hearts on the other cannot be tolerated."

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## टीएमसी पहुंची मानवाधिकार आयोग, महिला पहलवानों पर दिल्ली पुलिस की कार्रवाई के खिलाफ कराया मामला दर्ज

<https://www.outlookhindi.com/country/general/tmc-reaches-human-rights-commission-registers-case-against-delhi-polices-action-on-women-wrestlers-76456>

पार्टी प्रवक्ता साकेत गोखले ने मंगलवार को कहा कि तृणमूल कांग्रेस ने जंतर-मंतर पर प्रदर्शन कर रही महिला पहलवानों से "पीड़ित और मारपीट" करने के लिए दिल्ली पुलिस के खिलाफ कार्रवाई की करते हुए राष्ट्रीय मानवाधिकार आयोग में मामला दर्ज कराया है।

विनेश फोगट, साक्षी मलिक और बजरंग पुनिया सहित प्रदर्शनकारी पहलवानों को रविवार को नए संसद भवन की ओर बढ़ने की कोशिश के दौरान सुरक्षा घेरा तोड़ने के बाद हिरासत में लिया गया था। इसके तुरंत बाद, दिल्ली पुलिस ने जंतर-मंतर पर धरने की जगह को साफ कर दिया और कहा कि उन्हें वहां वापस जाने की अनुमति नहीं दी जाएगी।

"मेरी पार्टी TMC (@AITCOfficial) की ओर से, राष्ट्रीय मानवाधिकार आयोग (NHRC) के साथ एक मामला दायर किया है, जिसमें दिल्ली पुलिस के खिलाफ हमारे प्रदर्शनकारी महिला पहलवानों के साथ मारपीट और मारपीट करने के लिए कार्रवाई की मांग की गई है। यह न केवल उनके मौलिक अधिकार का उल्लंघन है। विरोध के साथ-साथ महिलाओं के रूप में उनके अधिकारों का हनन भी।

गोखले ने ट्वीट किया, "हम @India\_NHRC से वस्तुनिष्ठ और निष्पक्ष होने और इस पर तेजी से कार्रवाई करने की अपील करते हैं।" गोखले ने यह भी कहा कि पश्चिम बंगाल की मुख्यमंत्री ममता बनर्जी ने पहले मोदी सरकार और दिल्ली पुलिस द्वारा महिला पहलवानों के खिलाफ की गई कथित हिंसा की निंदा की थी। उन्होंने कहा, "हम अपनी महिला पहलवानों के साथ बेधड़क खड़े हैं और उनके लिए न्याय की मांग करते हैं।"

भारतीय कुश्ती महासंघ के प्रमुख और भाजपा सांसद बृजभूषण शरण सिंह पर महिला पहलवानों का यौन उत्पीड़न करने का आरोप लगाने के खिलाफ पहलवान 23 अप्रैल से जंतर-मंतर पर विरोध प्रदर्शन कर रहे थे।

एनएचआरसी को दी गई शिकायत में, पार्टी ने कहा है कि 28 मई, 2023 को, प्रदर्शनकारी महिला पहलवानों के साथ "दिल्ली पुलिस द्वारा क्रूरतापूर्वक मारपीट और मारपीट की गई, इस तथ्य के बावजूद कि वे निहत्थे थीं और शांतिपूर्ण ढंग से विरोध कर रही थीं"।

इसने सर्वोच्च मानवाधिकार निकाय को दिल्ली पुलिस द्वारा "प्रथम दृष्टया साक्ष्य" के रूप में विरोध करने वाली महिला पहलवानों के वीडियो और फोटो के कुछ लिंक भी प्रदान किए। पार्टी ने कहा कि लोकतंत्र में शांतिपूर्ण विरोध प्रत्येक भारतीय नागरिक का मौलिक अधिकार है और चूंकि विरोध महिला पहलवानों के खिलाफ यौन उत्पीड़न के "गंभीर अपराध" से संबंधित है, जो "गंभीर मानवाधिकारों का उल्लंघन" है।

"इन शांतिपूर्वक विरोध करने वाली महिला पहलवानों के साथ मारपीट करके, दिल्ली पुलिस ने न केवल विरोध करने के उनके मौलिक अधिकार को रौंदा है बल्कि उनके मानवाधिकारों का भी उल्लंघन किया है। यह और भी गंभीर है क्योंकि प्रदर्शनकारी महिलाएं थीं जो पुलिस से सुरक्षा की हकदार थीं, न कि हाथापाई और हमला, "शिकायत में कहा गया है।

इसने कहा कि इस घटना की तत्काल जांच और त्वरित कार्रवाई की अपील करते हुए एनएचआरसी में यह शिकायत दर्ज की जा रही है। "यह आशा की जाती है कि एनएचआरसी उचित तत्परता के साथ इसका इलाज करेगा कि यह शिकायत योग्य है और हमारी महिला पहलवानों के लिए न्याय सुनिश्चित करेगी जिन्होंने यौन उत्पीड़न का आरोप लगाया है और अब न्याय मांगने के लिए शुद्ध रूप से मारपीट और पिटाई की जा रही है।"

## India News | TMC Approaches NHRC, Files Case Against Delhi Police for manhandling Protesting Women Wrestlers

<https://www.latestly.com/agency-news/india-news-tmc-approaches-nhrc-files-case-against-delhi-police-for-manhandling-protesting-women-wrestlers-5165079.html>

Get latest articles and stories on India at LatestLY. The TMC has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers at Jantar Mantar here, party spokesperson Saket Gokhale said Tuesday.

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"On behalf of my party TMC (@AITCofficial), have filed a case with the National Human Rights Commission (NHRC) seeking action against Delhi Police for manhandling & assaulting our protesting women wrestlers. This is not only a violation of their fundamental right to protest but also a violation of their rights as women." "We appeal to @India\_NHRC to be objective and impartial and take swift action on this," Gokhale tweeted.

Gokhale also said that West Bengal Chief Minister Mamata Banerjee had earlier condemned the alleged violence unleashed by the Modi government and the Delhi Police against the women wrestlers. "We stand unflinchingly with our women wrestlers and demand justice for them," he said. The wrestlers had been protesting at Jantar Mantar since April 23 against Wrestling Federation of India chief and BJP MP Brij Bhushan Sharan Singh accusing him of sexually harassing women grapplers. In the complaint to NHRC, the party has said that on May 28, 2023, the protesting women wrestlers were "brutally manhandled and assaulted by the Delhi Police despite the fact that they were unarmed and were protesting peacefully". It also provided the apex human rights body some links to videos and photos of the protesting women wrestlers being "manhandled and beaten up" by the Delhi Police as "prima facie evidence". The party said that peaceful protest is a fundamental right of every Indian citizen in a democracy and since the protest concerns a "grave offense" of sexual harassment against women wrestlers which is a "grave human rights violation". "By manhandling these peacefully protesting women wrestlers, the Delhi Police has not only trampled on

their fundamental right to protest but has also violated their human rights. This is even more serious because the protesters were women who deserve protection from the police and not manhandling and assault," the complaint said. It said that this complaint is being filed with the NHRC, appealing for an urgent investigation and swift action into this incident. "It is hoped that the NHRC will treat this with the due urgency that this complaint deserves and ensure justice for our women wrestlers who have alleged sexual harassment and are now being manhandled and beaten up purely for demanding justice," it said. (This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

## महिला पहलवानों के साथ दिल्ली पुलिस के 'दुर्व्यवहार' के खिलाफ एनएचआरसी पहुंची तृणमूल कांग्रेस

<https://hindi.theprint.in/india/trinamool-congress-moves-nhrc-against-delhi-polices-misbehaviour-with-women-wrestlers/544984/>

नयी दिल्ली, 30 मई (भाषा) तृणमूल कांग्रेस ने यहां जंतर-मंतर पर प्रदर्शन करने वाली महिला पहलवानों के साथ दिल्ली पुलिस के कथित 'दुर्व्यवहार' के खिलाफ कार्रवाई की मांग करते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक अर्जी दी है। पार्टी प्रवक्ता साकेत गोखले ने मंगलवार को यह जानकारी दी है।

उल्लेखनीय है कि रविवार को नए संसद भवन की ओर जाने की कोशिश कर रहे प्रदर्शनकारी पहलवानों को पुलिस ने सुरक्षा अवरोधक तोड़ने पर हिरासत में ले लिया था जिनमें विनेश फोगाट, साक्षी मलिक और बजरंग पुनिया शामिल थे। इसके बाद दिल्ली पुलिस ने जंतर-मंतर को प्रदर्शनकारियों से खाली करा लिया था जहां वे करीब एक महीने से प्रदर्शन कर रहे थे।

पुलिस ने कहा कि वह प्रदर्शनकारियों को दोबारा उक्त स्थान पर लौटने की अनुमति नहीं देगी।

गोखले ने ट्वीट किया, "मेरी पार्टी तृणमूल कांग्रेस की ओर से राष्ट्रीय मानवाधिकार आयोग में शिकायत दर्ज कराई है और प्रदर्शन कर रही हमारी महिला पहलवानों के साथ दुर्व्यवहार करने और मारपीट करने वाली दिल्ली पुलिस के खिलाफ कार्रवाई की मांग की है। यह न केवल उनके प्रदर्शन करने के मौलिक अधिकार का उल्लंघन है बल्कि महिला के तौर पर मिले अधिकारों का भी उल्लंघन है।"

उन्होंने कहा, "हम एनएचआरसी से अपील करते हैं कि वह वस्तुनिष्ठ और निष्पक्ष होकर इस मामले में सख्त कार्रवाई करे।"

गोखले ने कहा कि पश्चिम बंगाल की मुख्यमंत्री ममता बनर्जी ने इससे पहले मोदी सरकार और दिल्ली पुलिस द्वारा महिला पहलवानों के खिलाफ की गई कथित हिंसा की निंदा की थी।

उन्होंने कहा, "हम अपनी महिला पहलवानों के साथ दृढ़ता से खड़े हैं और उनके लिए न्याय की मांग करते हैं।"

भाषा धीरज अविनाश

अविनाश

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है। इसके कंटेंट के लिए डिप्रिंट जिम्मेदार नहीं है।

## **TMC Approaches NHRC, Files Case Against Delhi Police For 'manhandling' Protesting Women Wrestlers**

<https://www.republicworld.com/india-news/politics/tmc-approaches-nhrc-files-case-against-delhi-police-for-manhandling-protesting-women-wrestlers-articleshow.html>

The protesting wrestlers, including Vinesh Phogat and Sakshi Malik, were detained on Sunday after they breached the security cordon while trying to move towards new Parliament building.

The TMC has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers at Jantar Mantar here, party spokesperson Saket Gokhale said Tuesday.

The protesting wrestlers, including Vinesh Phogat, Sakshi Malik and Bajrang Punia, were detained on Sunday after they breached the security cordon while trying to move towards the new Parliament building. Soon after, the Delhi Police cleared the site of their over month-long sit-in at Jantar Mantar and said they will not be allowed to return there.

"On behalf of my party TMC (@AITCofficial), have filed a case with the National Human Rights Commission (NHRC) seeking action against Delhi Police for manhandling & assaulting our protesting women wrestlers. This is not only a violation of their fundamental right to protest but also a violation of their rights as women.

"We appeal to @India\_NHRC to be objective and impartial and take swift action on this," Gokhale tweeted.

Gokhale also said that West Bengal Chief Minister Mamata Banerjee had earlier condemned the alleged violence unleashed by the Modi government and the Delhi Police against the women wrestlers.

"We stand unflinchingly with our women wrestlers and demand justice for them," he said.

The wrestlers had been protesting at Jantar Mantar since April 23 against Wrestling Federation of India chief and BJP MP Brij Bhushan Sharan Singh accusing him of sexually harassing women grapplers.

In the complaint to NHRC, the party has said that on May 28, 2023, the protesting women wrestlers were "brutally manhandled and assaulted by the Delhi Police despite the fact that they were unarmed and were protesting peacefully".

It also provided the apex human rights body some links to videos and photos of the protesting women wrestlers being "manhandled and beaten up" by the Delhi Police as "prima facie evidence".

The party said that peaceful protest is a fundamental right of every Indian citizen in a democracy and since the protest concerns a "grave offense" of sexual harassment against women wrestlers which is a "grave human rights violation".

"By manhandling these peacefully protesting women wrestlers, the Delhi Police has not only trampled on their fundamental right to protest but has also violated their human rights. This is even more serious because the protesters were women who deserve protection from the police and not manhandling and assault," the complaint said.

It said that this complaint is being filed with the NHRC, appealing for an urgent investigation and swift action into this incident.

"It is hoped that the NHRC will treat this with the due urgency that this complaint deserves and ensure justice for our women wrestlers who have alleged sexual harassment and are now being manhandled and beaten up purely for demanding justice," it said.



## जहरीली शराब से हुई मौतों पर एनएचआरसी का दोहरा रवैया

<https://hindi.newslaundry.com/2023/05/30/nhrc-double-standards-on-hooch-tragedy-of-bihar-and-gujarat>

शराबबंदी वाले दो राज्यों के लिए राष्ट्रीय मानवाधिकार आयोग के दो अलग पैमाने हैं? जहरीली शराब से हुई मौतों में तो यही नजर आता है.

15 दिसंबर 2022, बिहार के छपरा और सिवान जिले में 60 से ज्यादा लोगों की मौत शराब पीने से हो गई थी. इस घटना में कई लोगों की आंखों की रोशनी तक चली गई. 16 दिसंबर को मीडिया ने इस खबर को दिखाया. इसके बाद राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने घटना का स्वतः संज्ञान लेते हुए बिहार सरकार को नोटिस जारी कर दिया. नोटिस भेजने के अगले ही दिन 17 दिसंबर को आयोग ने मामले की पड़ताल के लिए एक टीम भी बिहार भेजने की घोषणा कर दी.

इस घटना के ठीक पांच महीने पहले 26 जुलाई, 2022 को गुजरात के भावनगर जिले में भी जहरीली शराब पीने से 48 घंटे के भीतर 57 लोगों की मौत हो गई थी. यहां भी कई लोगों की आंखों की रोशनी चली गई थी. दैनिक भास्कर के मुताबिक यहां के एक गांव में ही 12 लोगों की मौत हुई, जिसमें दो महिलाएं भी शामिल थीं.

लेकिन यहां पर एनएचआरसी ने उस तरह की मुस्तैदी नहीं दिखाई जैसी बिहार के मामले में देखने को मिली थी. गुजरात में जांच टीम भेजना या स्वतः संज्ञान लेना तो दूर एनएचआरसी ने गुजरात सरकार को नोटिस तक नहीं भेजा. यह जानकारी न्यूज़लॉन्ट्री ने सूचना के अधिकार के तहत हासिल की है.

बिहार सरकार को जो नोटिस आयोग की तरफ से भेजा गया उसमें लिखा है, “शराब से हुई मौतों की घटनाओं से जाहिर होता है कि बिहार सरकार अपने यहां अवैध और नकली शराब की बिक्री एवं खपत पर प्रतिबंध लगाने की अपनी नीति को लागू करने में विफल रही है.”

गौरतलब है कि गुजरात और बिहार, दोनों राज्यों में शराबबंदी है. लोकसभा में दिए गए एक जवाब के मुताबिक 2016 से 2021 के बीच नकली शराब पीने से गुजरात में 54 वहीं बिहार में 23 लोगों की जान गई है. हालांकि, जानकार इन आंकड़ों पर सवाल उठाते रहते हैं.

नोटिस वाली लिस्ट से गुजरात गायब

न्यूज़लॉन्ट्री ने आरटीआई के तहत जानना चाहा कि 1 जनवरी 2020 से 20 अप्रैल, 2023 तक एनएचआरसी ने किन राज्यों को अवैध शराब से हुई मौत के मामले में नोटिस जारी किया है

इसके जवाब में आयोग ने बताया कि बिहार, पश्चिम बंगाल, हिमाचल प्रदेश, ओडिशा, पंजाब, मध्य प्रदेश और आंध्र प्रदेश को नोटिस भेजा है. इस लिस्ट से गुजरात का नाम गायब होना चौंकाता है.

### आरटीआई से मिली जानकारी

हमने आरटीआई के तहत यह भी जानकारी मांगी कि जनवरी 2020 से अप्रैल 2023 के बीच एनएचआरसी ने शराब पीने से हुई मौतों की जांच के लिए किन राज्यों में अपनी जांच टीम भेजी है. इसके जवाब में बताया गया, “आयोग द्वारा 18 दिसंबर, 2022 को दिए गए निर्देश के बाद एक टीम ने स्पॉट फैक्ट फाइंडिंग इन्कायरी के लिए 20 दिसंबर 2022 से 23 दिसंबर 2022 तक बिहार के प्रभावित जिले का दौरा किया था.”

इसके अलावा किसी और राज्य में इन्वेस्टिगेशन टीम भेजने का जिक्र आयोग ने अपने जवाब में नहीं किया है.

आरटीआई में हमने जनवरी 2020 से अप्रैल 2023 के बीच आयोग द्वारा अवैध/नकली शराब पीने से हुई मौतों के मामले की जांच के लिए भेजी गई टीम द्वारा जारी रिपोर्ट की मांग की. आयोग ने रिपोर्ट देने से इंकार करते हुए कहा, “किसी जांच में अंतिम फैसला/निर्देश आने के बाद ही रिपोर्ट साझा की जा सकती है.”

### आरटीआई से मिली जानकारी

आरटीआई से मिले जवाबों से साफ है कि शराबबंदी वाले दो राज्यों में नकली/ अवैध शराब से हुई मौतों पर एनएचआरसी के रवैये में एकरूपता नहीं है. जब एनएचआरसी की टीम बिहार जांच के लिए गई थीं तब विपक्षी दलों ने केंद्र सरकार पर संस्थानों के गलत इस्तेमाल का आरोप लगाया था.

राज्यसभा में भी राजद, टीएमसी समेत 14 दलों ने आयोग के इस कदम की आलोचना की थी. विपक्षी दलों द्वारा जारी साझा बयान में कहा गया था, “2016 से जद (यू)-बीजेपी के नेतृत्व वाली सरकार शराब पर प्रतिबंध वाला कानून लाई थी. भाजपा 2021 तक वहां सत्ता में रही तब तक 200 से अधिक लोगों की मौत जहरीली शराब पीने से हुई. तब एनएचआरसी ने ऐसी किसी भी घटना की जांच करने की आवश्यकता महसूस नहीं की.”

वहीं, मुख्यमंत्री नीतीश कुमार ने भी बीजेपी शासित राज्यों की तरफ इशारा करते हुए सवाल किया था कि दूसरे राज्यों में भी तो शराब से मौतें हुई हैं, वहां एनएचआरसी की टीम क्यों नहीं जाती है?

बिहार में एनएचआरसी की टीम को परेशानियों का सामना भी करना पड़ा था.

राष्ट्रीय जनता दल (आरजेडी) के विधायक और प्रवक्ता शक्ति सिंह यादव कहते हैं, “जब एनएचआरसी की टीम बिहार आई थी तब हमने कहा था कि ये आयोग अब पूरी तरह भारतीय जनता पार्टी का आयोग बन गया है. अगर उनकी कार्रवाई में एकरूपता होती तो जो भी शराबबंदी वाले राज्य हैं, वहां की कार्रवाइयों में अंतर नहीं होता. गुजरात में भी सैकड़ों मौतें हुई हैं लेकिन वहां हुई घटनाओं पर अभी तक आयोग ने संज्ञान तक

नहीं लिया. आयोग निष्पक्ष है, जनहित के लिए है लेकिन वह भाजपा की आकांक्षाओं को पूरा करने पर काम करेगा तो सवाल खड़ा होगा ही.”

हमने इस मामले में राष्ट्रीय मानवाधिकार आयोग का पक्ष जानने के लिए एनएचआरसी के उप निदेशक (मीडिया और संचार) जैमिनी कुमार श्रीवास्तव को कुछ सवाल भेजे हैं. खबर लिखने तक उनका जवाब हमें नहीं मिला है. अगर उनका जवाब आता है तो उसे खबर में शामिल किया जाएगा.

**TMC files case against  
Delhi Police**

The TMC has filed a case with the National Human Rights Commission seeking action against the Delhi Police for "manhandling and assaulting" protesting women wrestlers at Jantar Mantar here, party spokesperson Saket Gokhale said Tuesday.

The protesting wrestlers, including Vinesh Phogat, Sakshi Malik and Bajrang Punia, were detained on Sunday after they breached the security cordon while trying to move towards the new Parliament building. Soon after, the Delhi Police cleared the site of their over month-long sit-in at Jantar Mantar and said they will not be allowed to return there.

"On behalf of my party TMC (@AITCOfficial), have filed a case with the National Human Rights Commission (NHRC) seeking action against Delhi Police for manhandling & assaulting our protesting women wrestlers.

## महिला पहलवानों का मामला : एनएचआरसी पहुंची तृणमूल कांग्रेस

नई दिल्ली, (भाषा)। तृणमूल कांग्रेस ने यहां जंतर-मंतर पर प्रदर्शन करने वाली महिला पहलवानों के साथ दिल्ली पुलिस के कथित दुर्व्यवहार के खिलाफ कार्रवाई की मांग करते हुए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) को एक अर्जी दी है। पार्टी प्रवक्ता साकेत गोखले ने मंगलवार को यह जानकारी दी है। उल्लेखनीय है कि रविवार को नए संसद भवन की ओर जाने की कोशिश कर रहे प्रदर्शनकारी पहलवानों को पुलिस ने सुरक्षा अवरोधक तोड़ने पर हिरासत में ले लिया था जिनमें विनेश फोगाट, साक्षी मलिक और बजरंग पुनिया शामिल थे। इसके बाद दिल्ली पुलिस ने जंतर-मंतर को प्रदर्शनकारियों से खाली करा लिया था जहां वे करीब एक महीने से प्रदर्शन कर रहे थे।

## जंतर-मंतर पर महिला पहलवानों से मारपीट के मामले में टीएमसी ने दिल्ली पुलिस के खिलाफ मामला दर्ज किया है

<https://www.thenewsocean.in/%E0%A4%9C%E0%A4%82%E0%A4%B0-%E0%A4%AE%E0%A4%82%E0%A4%B0-%E0%A4%AA%E0%A4%B0-%E0%A4%AE%E0%A4%B9%E0%A4%BF%E0%A4%B2%E0%A4%BE-%E0%A4%AA%E0%A4%B9%E0%A4%B2%E0%A4%B5%E0%A4%BE%E0%A4%A8/>

नयी दिल्ली पार्टी प्रवक्ता साकेत गोखले ने मंगलवार को कहा कि ममता बनर्जी के नेतृत्व वाली तृणमूल कांग्रेस ने जंतर-मंतर पर प्रदर्शन कर रही महिला पहलवानों के साथ 'दुर्व्यवहार और मारपीट' करने के लिए दिल्ली पुलिस के खिलाफ कार्रवाई की मांग करते हुए राष्ट्रीय मानवाधिकार आयोग में मामला दर्ज कराया है।

“मेरी पार्टी TMC (@AITCofficial) की ओर से, मैंने राष्ट्रीय मानवाधिकार आयोग (NHRC) के साथ एक मामला दायर किया है, जिसमें दिल्ली पुलिस के खिलाफ हमारे प्रदर्शनकारी महिला पहलवानों के साथ मारपीट और मारपीट करने के लिए कार्रवाई की मांग की है। यह न केवल उनके मौलिक अधिकार का उल्लंघन है। गोखले ने ट्वीट किया, विरोध करने के लिए लेकिन महिलाओं के रूप में उनके अधिकारों का उल्लंघन भी। हम @India\_NHRC से वस्तुनिष्ठ और निष्पक्ष होने और इस पर तेजी से कार्रवाई करने की अपील करते हैं।

गोखले ने यह भी कहा कि पश्चिम बंगाल की मुख्यमंत्री ममता बनर्जी ने पहले मोदी सरकार और दिल्ली पुलिस द्वारा महिला पहलवानों के खिलाफ की गई कथित हिंसा की निंदा की थी। उन्होंने कहा, “हम अपनी महिला पहलवानों के साथ बेधड़क खड़े हैं और उनके लिए न्याय की मांग करते हैं।”

गौरतलब है कि विनेश फोगट, साक्षी मलिक और बजरंग पुनिया सहित प्रदर्शनकारी पहलवानों को रविवार को नए संसद भवन की ओर बढ़ने की कोशिश के दौरान सुरक्षा घेरा तोड़ने के बाद हिरासत में लिया गया था। इसके तुरंत बाद, दिल्ली पुलिस ने जंतर-मंतर पर अपने महीने भर के धरने की जगह को साफ कर दिया और कहा कि उन्हें वहां वापस जाने की अनुमति नहीं दी जाएगी।

शीर्ष पहलवान 23 अप्रैल से जंतर-मंतर पर भारतीय कुश्ती महासंघ के प्रमुख और भाजपा सांसद बृजभूषण शरण सिंह पर महिला पहलवानों का यौन उत्पीड़न करने का आरोप लगाते हुए विरोध कर रहे थे।

एनएचआरसी को दी गई शिकायत में पार्टी ने कहा कि 28 मई, 2023 को विरोध करने वाली महिला पहलवानों के साथ “दिल्ली पुलिस ने बेरहमी से मारपीट और मारपीट की, इस तथ्य के बावजूद कि वे निहत्थे थीं और शांतिपूर्ण तरीके से विरोध कर रही थीं।”

इसने शीर्ष मानवाधिकार निकाय को दिल्ली पुलिस द्वारा “प्रथम दृष्टया साक्ष्य” के रूप में विरोध करने वाली महिला पहलवानों के वीडियो और फोटो के कुछ लिंक भी प्रदान किए।

पार्टी ने कहा कि लोकतंत्र में शांतिपूर्ण विरोध प्रत्येक भारतीय नागरिक का मौलिक अधिकार है और चूंकि विरोध महिला पहलवानों के खिलाफ यौन उत्पीड़न के “गंभीर अपराध” से संबंधित है, जो “गंभीर मानवाधिकारों का उल्लंघन” है।

“इन शांतिपूर्वक विरोध करने वाली महिला पहलवानों के साथ मारपीट करके, दिल्ली पुलिस ने न केवल विरोध करने के उनके मौलिक अधिकार को रौंदा है बल्कि उनके मानवाधिकारों का भी उल्लंघन किया है। यह और भी गंभीर है क्योंकि प्रदर्शनकारी महिलाएं थीं जो पुलिस से सुरक्षा की हकदार थीं, न कि हाथापाई और हमला, “शिकायत में कहा गया है।

इसने कहा कि इस घटना की तत्काल जांच और त्वरित कार्रवाई की अपील करते हुए एनएचआरसी में यह शिकायत दर्ज की जा रही है। “यह आशा की जाती है कि एनएचआरसी उचित तत्परता के साथ इसका इलाज करेगा कि यह शिकायत योग्य है और हमारी महिला पहलवानों के लिए न्याय सुनिश्चित करेगी जिन्होंने यौन उत्पीड़न का आरोप लगाया है और अब न्याय मांगने के लिए शुद्ध रूप से मारपीट और पिटाई की जा रही है,” यह कहा।

## North Dinajpur: National Human Rights Commission team calls on kin of deceased youth

<https://www.telegraphindia.com/west-bengal/north-dinajpur-national-human-rights-commission-team-calls-on-kin-of-deceased-youth/cid/1940862>

A three-member team of the National Human Rights Commission reached North Dinajpur district on Monday to probe the deaths of a minor girl who had allegedly been murdered after the rape and Mrityunjoy Barman, who had died in police firing.

Sources said the team headed by Kuldip Singh, an official in the rank of deputy superintendent, landed at the Bagdogra Airport on Monday. From there, they reached Raiganj and headed for the house of Mrityunjoy at Chandga village in Kaliaganj block of the district. The NHRC members spoke to his family members and recorded their statements.

On April 21, the girl's body was found near her village. Her family members alleged that she had been raped and murdered but a section of police officers said the girl had died after consuming poison.

This led to protests and on April 25, violence erupted at Kaliaganj. A mob torched the local police station and law enforcement personnel and civic volunteers were severely beaten up.

After the violence, the police raided some villages. In one such raid at Chandga, the police detained some persons. As Mrityunjoy opposed the detention, a police officer allegedly opened fire and he died.

Rabindranath Barman, the youth's father, said: "They (NHRC team members) spoke to us for around three hours. We narrated how the police had gunned down my son in front of my eyes. They also talked to our neighbours."

The NHRC team is scheduled to call on the girl's family members also.

The North Dinajpur district administration initiated a magistrate-level inquiry into the youth's death. On Monday, the forensic expert who had conducted the post-mortem made his deposition before Raiganj subdivisional officer Kingshuk Maity.

"The SDO will visit Chandga in the next two-three days and speak to the youth's family," said a source.

4 of 'mirchi' gang held

Malda: Four members of a suspected "mirchi" gang were arrested in Malda on Tuesday morning.



Sources said Biswajit Saha, Uttam Das, Ujjwal Karmakar and Rabi Mandal were apprehended at Nalbari off NH12 around 2am. The four are the residents of Mangalbari and Sahapur, which are under the jurisdiction of Malda police station.

They were carrying dry chilli powder, ropes and sharp weapons.

“We suspect they are members of a mirchi (chilli) gang that sprinkles chilli powder on victims and uses ropes and sharp weapons to mug them,” said a police officer.

SOUMYA DE SARKAR